

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-122(PB)/2018**

**IN THE MATTER OF:**

**Sudhir Power Projects Ltd.  
Vs.  
Rites Ltd. & anr.**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**Mr. Nakul Jai, Advocate**

**For the Respondent(s):-**

**ORDER**

Notice to show cause for 19<sup>th</sup> February, 2018 to the respondents be issued as to why this petition be not admitted. Process dasti.

List the matter on 19<sup>th</sup> February, 2018.

**Sd/-**

**(M. M. KUMAR)  
PRESIDENT**

**Sd/-**

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**